

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 188 OF 2019 &  
IA NO. 980 of 2019**

**Dated : 2<sup>nd</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Indian Railways ... Appellant(s)  
Versus  
Tamil Nadu Electricity Board Limited & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Mr. Pulkit Agarwal  
Ms. Poorva Saigal  
Ms. Tanya Sareen

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1 to R-5

**ORDER**

Objections to main appeal shall be filed within eight weeks' time i.e. on or before 27.08.2019 with advance copy to other side. Thereafter, rejoinder to main appeal shall be filed within two weeks' time i.e. on or before 11.09.2019 with advance copy to other side

Objections to IA for interim order shall be filed within two weeks' time i.e. on or before 16.07.2019 with advance copy to other side.

List the matter on **18.07.2019.**

**(Ravindra Kumar Verma)  
Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)  
Chairperson**